

"The rule of law is not a rule of men, but of principles."



Justice is the constant and perpetual wish to render to every one his due.



The law is not a mere collection of rules, but a living thing, a force, and a mode of thought.

Injustice anywhere is a threat to justice everywhere.



The purpose of law is not to create conflict, but to resolve it.



Law and order are the foundation of a free society.



## 1ST NATIONAL BLOG WRITING COMPETITION

Organised by

# NUSRL LAW REVIEW



## Rulebook

15<sup>th</sup> October – 15<sup>th</sup> November



### REGISTRATION FORM

"Liberty consists not in doing what we like but in having the right to do what we ought."



Law is the art of justice



It is the duty of the law to protect the weak against the strong.





## 1<sup>ST</sup> NATIONAL BLOG WRITING COMPETITION



The NUSRL Law review is the flagship journal of National University of Study and Research in Law Ranchi, and invites original and insightful contributions of peers and law student from across India. The NUSRL Law review is pleased to organize the **1<sup>st</sup> National BLOG writing Competition**. The Publication actively strives to create a common platform for law students to engage in insightful legal writing through thought provoking manuscripts.

### I. ELIGIBILITY OF PARTICIPANTS:

NUSRL LawReview welcomes contributions from a diverse pool of writers working on or engaging with the justice system or allied fields, including but not limited to lawyers, students, academics, researchers, journalists and other practitioners from allied disciplines. We will be accepting submissions centered around themes regarding Constitutional Law, Corporate and Commercial Law, Intellectual Property Rights, Human Rights Law, Environmental Law, Technology and Cyber Law and others.

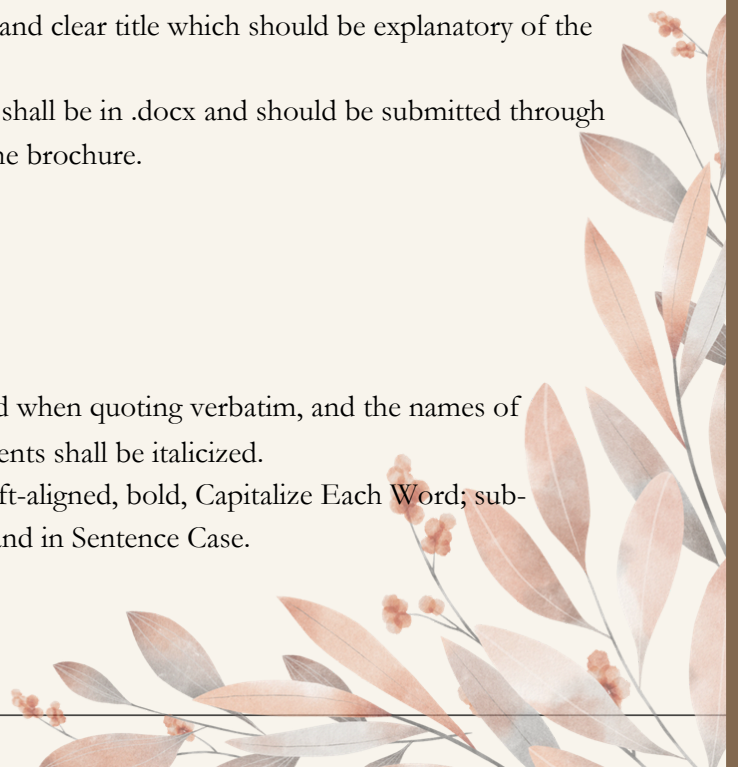
### II. SUBMISSION GUIDELINES:

Every submission should present original arguments, supported by accurate legal authorities, empirical evidence or other reliable sources. Submissions should maintain high standards of academic integrity. Since the top blogs would be published by NUSRL Law Review, contributors should write in simple language, explain technical concepts where necessary and communicate complex ideas without unnecessary jargon.

- Word Count: The Word Count for blogs should range between 800-1500 words. In Exceptional cases the discretion of the Editorial Board would be final.
- Title: The submissions must have a concise and clear title which should be explanatory of the manuscript.
- Procedure of Submission: Each submission shall be in .docx and should be submitted through the designated google form provided in the brochure.

### III. FORMATTING GUIDELINES:

- Font: Garamond, Size: 12, single spaced
- Marging: 1.5 inch each side
- Style: Double quotes and italics shall be used when quoting verbatim, and the names of statutes, case laws, and other legal documents shall be italicized.
- Style: The title and sub-heading 1 shall be left-aligned, bold, Capitalize Each Word; sub-heading 2 shall be left-aligned, italicized, and in Sentence Case.





## 1<sup>ST</sup> NATIONAL BLOG WRITING COMPETITION



- Anonymized Body: The Body of the text shall not contain any details of the Author or any other identifying details.

### IV. REFERENCING GUIDELINES:

- All references shall, as far as possible, be hyperlinked within the text itself. Where an online source is not available, endnotes may be used.
- Endnotes shall strictly follow the Bluebook, 21st Edition.

### V. AI USAGE:

- Every Submission shall be the original work of the Author(s). Any form of plagiarism is strictly prohibited, and every source relied upon must be duly cited.
- In any case AI is used it should be mentioned in the form.
- Plagiarism must adhere to the *University Grants Commission (Promotion of Academic Integrity and Prevention of Plagiarism in Higher Educational Institutions) Regulations, 2018*, and must ordinarily be 10 per cent or below.
- The use of Generative-AI writing tools shall be permitted only to the extent of 15% of the Submission.
- Plagiarism and Generative-AI content shall be checked and determined using Drillbit. Calculation of plagiarism shall exclude footnotes, case laws and quoted text.
- Up to 15% plagiarism is allowed.

### VI. REGISTRATION FEE

| Category                            | Fee             |
|-------------------------------------|-----------------|
| Single Author                       | ₹300            |
| Co-authorship (maximum two authors) | ₹250 per author |





## 1<sup>ST</sup> NATIONAL BLOG WRITING COMPETITION



### VII. AWARDS AND PRIZES

| Award               | Prize                                                |
|---------------------|------------------------------------------------------|
| First Prize         | ₹3,500, and Certificate of Merit                     |
| Second Prize        | ₹2,500, and Certificate of Merit                     |
| Third Prize         | ₹2,000, and Certificate of Merit                     |
| Top 10 Blog Entries | Publication on the official NUSRL Law Review website |
| All Participants    | Certificate of Participation                         |



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